

आयकर अपीलिय अधिकरण, 'सी' न्यायपीठ, चेन्नई।
IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH: CHENNAI

श्री महावीर सिंह, उपाध्यक्ष एवं श्री जी. मंजुनाथ, लेखा सदस्य के समक्ष
BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI G. MANJUNATHA, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.200/Chny/2021

K.S.P. Natrajan Trust,
13-A/1, Pillayar Koil Street,
Meenakshipuram West,
Tuticorin – 628 002.
[PAN: AAATK-4384-P]

The Commissioner of Income
Tax (Exemptions),
Vs. Chennai.

(अपीलार्थी/**Appellant**)

(प्रत्यर्थी/**Respondent**)

अपीलार्थी की ओर से/ Appellant by
प्रत्यर्थी की ओर से /Respondent by

: Shri R. Viswanathan, FCA
: Shri M. Rajan, CIT

सुनवाई की तारीख/Date of Hearing

: 21.09.2022

घोषणा की तारीख /Date of Pronouncement

: 21.09.2022

आदेश / O R D E R

Per Mahavir Singh, Vice President :

This appeal by the assessee is arising out of the order of Commissioner of Income Tax (Exemptions), Chennai, in Appeal No. C.No.CIT(E) 2(2356)/2015-16 dated 30.09.2016 u/s. 12AA of the Income Tax Act, 1961 (hereinafter 'the Act').

2. At the outset, it is noticed that the assessee has filed an application dated 08.08.2022, wherein it was requested that the

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assessee want to withdraw the appeal as it want to file fresh application u/s. 12AB of the Act before PCIT (Exemptions). The relevant text of the letter reads as under:-

“The Assessee trust has decided to withdraw the appeal filed before the Hon’ble ITAT as we have decided to get it rectified by filing fresh application under Section 12AB and therefore, we kindly request the Hon’ble bench to allow the withdrawal of the appeals as desired by us.”

3. When this was pointed out to Ld. CIT-DR, he has not raised any objection for withdrawal of appeal. Hence, we dismiss the appeal as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 21st September, 2022.

Sd/-
(जी. मंजुनाथ)
(G. Manjunatha)

लेखा सदस्य /Accountant Member

Sd/-
(महावीर सिंह)
(Mahavir Singh)
उपाध्यक्ष / Vice President

चेन्नई/Chennai, दिनांक/Dated: 21st September, 2022.

EDN/-

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी/Appellant 2. प्रत्यर्थी/Respondent 3. आयकर आयुक्त (अपील)/CIT(A) 4. आयकर आयुक्त/CIT 5. विभागीय प्रतिनिधि/DR 6. गार्ड फाईल/GF